The Chhattisgarh Shaskiya Sevak (Addhivarshiki-Ayu) (Sanshodhan) Act, 2008

Act 7 of 2008

Keyword(s):
Medical Post, Ayurved, Teacher Post, Indian System of Medicine and Homoeopathic

Amendments appended: 2 of 2008, 3 of 2009
CHHATTISGARH ACT
(No. 7 of 2008)

THE CHHATTISGARH SHASKIYA SEVAK (ADHIVARSHIKI-AYU)
(SANSHODHAN) ACT, 2008

An Act further to amend the Chhattisgarh Shaskiya Sevak (Adhivarsiki-Ayu) Adhiniyam, 1967 (No. 29 of 1967):

Be it enacted by the Chhattisgarh Legislature in the Fifty-Ninth year of the Republic of India, as follows:

1. (1) This Act may be called the Chhattisgarh Shaskiya Sevak (Adhivarsiki-Ayu) (Sanschodhan) Adhiniyam, 2008.

(2) It shall be deemed to have come into force on the 1st day of April, 2007.

2. In rule 56 of the Fundamental Rules applicable to the state of Chhattisgarh as substituted by Section 2 of the Chhattisgarh Shaskiya Sevak (Adhivarsiki-Ayu) Adhiniyam 1967 (No. 29 of 1967) here-in-after referred as the Principal Act, the following amendment shall be incorporated, namely:

(1) In sub-rule (1), after the words "every member of the Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) (Gazetted) Service appointed to a medical post", the words "or to an Ayurvedic Teacher Post" shall be inserted.
(II) In sub rule (1-d) of the principal act, after the words & figure “Chhattisgarh Medical Education (Gazetted) Service Recruitment Rules, 1987”, the words & figure “and a member of the Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) (Gazetted) Service appointed to an Ayurved Teacher post, mentioned in Schedule-I to the Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) (Gazetted) Service Recruitment Rules, 1987” shall be inserted.

(III) In second proviso of sub rule (1-d), after the words & figure “Chhattisgarh Medical Education (Gazetted) Service Recruitment Rules, 1987”, the words & figure “and a member of the Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) (Gazetted) Service appointed to an Ayurved Teacher post, mentioned in Schedule-I to the Chhattisgarh Public Health (Indian systems of medicine and Homeopathy) (Gazetted) Service Recruitment Rules, 1987” shall be inserted.

(IV) In sub rule (1-d) for the word “Explanation” the following shall be substituted, namely:

“Explanation-I”

(V) After the explanation of sub-rule (1-d), the following shall be added:

Explanation-II “For the purpose of this sub-rule “a member of the Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) (Gazetted) Service Recruitment Rules, 1987” means a Government servant by whatever designation called, appointed for the purpose of teaching in Government Ayurved College, in accordance with the recruitment rule applicable to such appointment and shall also include the Ayurved Teacher who is appointed to an administrative post by promotion or otherwise and who has been engaged in teaching for not less than twenty years provided he holds a lien on a post in concerned Ayurved Education Service.”
THE CHHATTISGARH SHASKIYA SEVAK (ADHIVARSHIKI-AYU) (SANSHODHAN) ACT, 2007


Be it enacted by the Chhattisgarh Legislature in the Fifty-Eighth year of the Republic of India, as follows:—

Short title and Commencement. 1. (1) This Act may be called the Chhattisgarh Shaskiya Sevak (Adhivarshiki-Ayu) (Sanskodhan) Adhiniyam, 2007.

(2) It shall be deemed to have come into force on the 1st day of April, 2007.

Amendment of Fundamental Rule 56 as substituted by section 2 of the Chhattisgarh Shaskiya Sevak (Adhivarshiki-Ayu) Adhiniyam, 1967 (No. 29 of 1967) (here-in-after referred to as the Principal Act) in Rule 56 of the Fundamental Rules,—

2. In Section 2 of the Chhattisgarh Shaskiya Sevak (Adhivarshiki-Ayu) Adhiniyam, 1967 (No. 29 of 1967) (here-in-after referred to as the Principal Act) in Rule 56 of the Fundamental Rules,—

(i) In sub-rule (1), for the words “every Government servant other than a Government Teacher and a Class IV Government Servant”, the words “every Government Servant other than a Government Teacher, a Class IV Government Servant, every member of the Chhattisgarh Public Health and Family Welfare...
(Gazetted) Service appointed to a medical post mentioned in Schedule-I to the Chhattisgarh Public Health and Family Welfare (Gazetted) Service Recruitment Rules, 1988, every member of the Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) (Gazetted) Service appointed to a medical post mentioned in Schedule-I to the Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) Recruitment Rules, 1987 and every member of the Chhattisgarh Medical Education (Gazetted) Service appointed to a medical teacher post mentioned in Schedule-I to the Chhattisgarh Medical Education (Gazetted) Service Recruitment Rules, 1987 shall be substituted.

(ii) In explanation to sub-rules (1-a), the words “or medical” shall be omitted.

(iii) In explanation to sub-rules (1-a), for the words “School/Collegiate/Technical/ Medical” the words “School/College/Technical” shall be substituted.

(iv) After sub-rule (1-b), the following shall be inserted, namely—

“(1-c) Subject to the provisions of sub-rule (2), every member of the Chhattisgarh Public Health and Family Welfare (Gazetted) Service appointed to a medical post mentioned in Schedule-I to the Chhattisgarh Public Health and Family Welfare (Gazetted) Service Recruitment Rules, 1988 and every member of the Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) (Gazetted) Service appointed to a medical post mentioned in Schedule-I to the Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) Recruitment Rules, 1987 shall retire from service on the afternoon of the last day of the month in which he attains the age of 62 years:

Provided that a member of the Chhattisgarh Public Health and Family Welfare (Gazetted) Service appointed to a medical post mentioned in Schedule-I to the Chhattisgarh Public Health and Family Welfare (Gazetted) Service Recruitment Rules, 1988 and a member of the Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) (Gazetted) Service appointed to a medical post mentioned in Schedule-I to the Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) Recruitment Rules, 1987 whose date of birth is the first of a month shall retire from service on the afternoon of the last day of the preceding month on attaining the age of sixty two years.

Explanation:— For the purpose of this sub-rule “a member of the Chhattisgarh Public Health & Family Welfare (Gazetted) Service” and “Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) (Gazetted) Service” means a Government servant by whatever designation called, appointed as Medical Officer or Specialist in accordance with the recruitment rules and shall also include such Medical Officer or Specialist who is appointed to an administrative post by promotion or otherwise and who has served as Medical Officer or Specialist for not less than twenty years provided he holds a lien on a post in concerned Chhattisgarh Public Health & Family Welfare (Gazetted) Service or Chhattisgarh Public Health (Indian Systems of Medicine and Homeopathy) (Gazetted) Service.

(1-d) Subject to the provisions of sub-rule (2), a member of the Chhattisgarh Medical Education (Gazetted) Service (excluding General Duty Medical Officer, Assistant Superintendent of Teaching Hospital and
Dental Surgeon) appointed to a medical teacher post mentioned in Schedule-I to the Chhattisgarh Medical Education (Gazetted) Service Recruitment Rules, 1987 shall retire from service on the afternoon of the last day of month in which he attains the age of sixty five years:

Provided that General Duty Medical Officer, Assistant Superintendent of Teaching Hospital and Dental Surgeon of the Chhattisgarh Medical Education (Gazetted) Service shall retire from service on the afternoon of the last day of the month in which he attains the age of sixty two years and if their date of birth is the first of a month then they shall retire from service on the afternoon of the last day of the preceding month on attaining the age of sixty two years:

Provided further that a member of the Chhattisgarh Medical Education (Gazetted) Service (excluding General Duty Medical Officer, Assistant Superintendent of Teaching Hospital and Dental Surgeon) appointed to a medical teacher post mentioned in Schedule-I to the Chhattisgarh Medical Education (Gazetted) Service Recruitment Rules, 1987 whose date of birth in the first of a month shall retire from service on the afternoon of the last day of the preceding month on attaining the age of sixty five years.

Provided further that the benefit of this Act shall not be available in case of death (Doctor or Medical Teachers) occurred during the period in between 1st April 2007 and date of publication of this Act.

Explanation :- For the purpose of this sub-rule “a member of the Chhattisgarh Medical Education (Gazetted) Service” means a Government servant by whatever designation called, appointed for the purpose of teaching in Government Medical College, in accordance with the recruitment rule applicable to such appointment and shall also include the medical teacher who is appointed to an administrative post by promotion or otherwise and who has been engaged in teaching for not less than twenty years provided he holds a lien on a post in concerned Medical Education Service.

Repeal

3. The Chhattisgarh Shaskiya Sevak (Adhivarchiki-Ayu) (Sanshodhan) Adhyadech, 2007 (No. 5 of 2007) is hereby repealed.
CHHATTISGARH ACT
(No. 3 of 2009)

THE CHHATTISGARH SHASKIYA SEVAK (ADHIYARSHIKHI-AYU) (SANSHODHAN) ACT, 2009


Be it enacted by the Chhattisgarh Legislature in the Sixteenth Year of the Republic of India, as follows:

Short title and Commencement.

1. (1) This Act may be called the Chhattisgarh Shaskiya Sevak (Adhiyashiki-Ayu) Sanshodhan Act, 2009.

(2) It shall be deemed to have come into force on the 1st day of September, 2008.

Amendment of Fundamental Rule 56 as substituted by section 2 of the Chhattisgarh Shaskiya Sevak (Adhiyashiki-Ayu) Adhiniyam, 1967 (No. 29 of 1967) here-in-after referred as the Principal Act, the following amendment shall be incorporated, namely:—

(1) In sub-rule (1), after the words and figure “Chhattisgarh Medical Education (Gazetted) Service Recruitment Rules, 1987”, the words and figures “and every member of the Chhattisgarh Veterinary Service (Gazetted) appointed to a ‘veterinary medical’ post mentioned in Schedule-I, to the Chhattisgarh Veterinary Service (Gazetted) Recruitment Rules, 1966” shall be inserted.

(2) In sub-rule (1), the word “and” appearing after the words and figure “Chhattisgarh Public Health (Indian System of Medicine and Homeopathy) (Gazetted) Service Recruitment Rules, 1987” shall be omitted.

(3) In sub-rule (1), after the words and figure “Chhattisgarh Public Health (Indian System of Medicine and Homeopathy) (Gazetted) Service Recruitment Rules, 1987” the punctuation mark “, (comma)” shall be inserted.

(4) In sub-rule (1-c), after the words and figure “Recruitment Rules, 1987” the words and figure “and every member of the Chhattisgarh Veterinary Service (Gazetted) appointed to a ‘veterinary medical’ post mentioned in schedule-I to the Chhattisgarh Veterinary Service (Gazetted) Recruitment Rules, 1966” shall be inserted.

(5) In sub-rule (1-c), the words “and” appearing after “Chhattisgarh Public Health and Family Welfare (Gazetted) Service Recruitment Rules, 1988”, shall be omitted.

(6) In sub-rule (1-c), after the words and figure “Chhattisgarh Public Health and Family Welfare (Gazetted) Service Recruitment Rules, 1988” the punctuation mark “, (comma)” shall be inserted.

(7) In proviso of sub-rule (1-c), after the words and figure “Recruitment Rules, 1987”, the words and figure “and every member of the Chhattisgarh Veterinary Service (Gazetted) appointed to a ‘veterinary medical’ post mentioned in schedule-I to the Chhattisgarh Veterinary Service (Gazetted) Recruitment Rules, 1966” shall be inserted.

(8) In proviso of sub-rule (1-c), the word “and” appearing after “Chhattisgarh Public Health and Family Welfare (Gazetted) Service Recruitment Rules, 1988”, shall be omitted.
(ix) In proviso of sub-rule (1-c), after the words "Chhattisgarh Public Health and Family Welfare (Gazetted) Service Recruitment Rules, 1988" the punctuation mark "," shall be inserted.

(x) In sub-rule (1-c), for the word "Explanation" the following shall be substituted, namely:—

"Explanation-I"

(xi) After the explanation of sub-rule (1-c), the following shall be added:—

Explanation-II—"For the purpose of this sub-rule "a member of the Chhattisgarh Veterinary Service (Gazetted)" means a Government servant by whatever designation called, appointed as veterinary medical officer or specialist in accordance with the recruitment rule applicable to such appointment and shall also include such veterinary medical officer or specialist who is appointed to an administrative post by promotion or otherwise and who has served as veterinary medical officer or specialist for not less than twenty years; provided he holds a lien on a post in concerned Chhattisgarh Veterinary Service (Gazetted)."

3. The Chhattisgarh Shaskiya Sevak (Adhivarshiki-Ayu) (Sansodhan) Adhyadesh, 2008 (No. 4 of 2008) is hereby repealed.